



From

Registrar General
High Court of Uttarakhand
Nainital.

To

All the District Judges,
Principal Judge/
Judges, Family Courts
State Judiciary,
Uttarakhand

C.L. No. ²⁴ /UHC/XVII-7/D.R.(I)/2014 dated: July 21, 2014

Sub: REGARDING WRITING ORDERS ON ORDER SHEETS etc. IN CLEAR AND LEGIBLE HANDWRITING

Sir /Madam,

In continuation of C.L. No. 21/UHC/XVII-7/D.R.(I)/2014 dated 19.06.2014 and G.L. No. 3414/UHC/XVII-7/D.R.(I)/2014 dated 16th July 2014 on the above noted subject, I have been directed to inform you that it has come to the notice of the Court that in the applications/petitions or objections or pleadings of any sort filed in different Courts, the names of Advocates appearing in the case is not written in clear and legible handwriting.

In this connection, I have been directed to request you to ensure that in all applications/petitions or objections or pleadings of any sort, the names of the Advocate appearing in the case be written in clear and legible handwriting. Further, the registration number provided by Bar Council of Uttarakhand be written on the Vakalatnamas.

You are further requested to inform the Bar Associations and the Presiding Officers of different Courts accordingly and ensure that the Advocates and the Presiding Officers of different Court must comply with the above direction of the Hon'ble Court.

(D.P.Gairola)

No. ~~3475~~ UHC/ /D.R.(I)/2014

dated: July 21, 2014

1. Director, Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
2. Officer-in-charge, NIC, High Court.
3. Guard File.


Registrar General

31.7.2014